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## Construction of flats in Motia Khan Delhi

- 2932. SHRI BHAGATRAM MAN-HAR: Will the Minister of UR3AN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that there is delay in the construction of flats under various Schemes in Motia Khan; Delhi;
- (b) if so, what are the reasons thereof and by when these flats would be ready;
- (c) whether it is also a fact that a large number of persons are awaiting for their turn since 198i for a plot under Rohini schemeand
- (d) if so, by when these persons are likely to get the plots?
- THE MINISTER OF STATE IN THE! MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH). (a) Some delay has taken place.
- (b) The original contractors M/s Shri Sardar Singh and sons & M/s Monohar Singh Sahney & Co., had abandoned the work in May,, 198? and gone to Delhi High Court. The said Court allowed the DDA, in November 1985, to complete the remaining work through other agencies. Accordingly, 240 SFS Cat. II flats have been completed and allotted to the public in March '86. Balance work of LIG flats have also been awarded and is likely to be completed in phases. In Phase-I, about 500 LIG flats are expected to be completed by Sept. 87. In Phase-II, Balance 202 flats are expected to be completed by June, 1988.
- (c) Out of 82, 284 registered applicants 56, 939 are awaiting their turn for the allotment of plots in Rohini Scheme.

(d) Efforts are being made to allot the Plots to the balance registered applicants in the next three years.

## Ownership rights to allottees of Nehru Naga<sub>r</sub> Slum Colony

- 2933. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to stats:
- (a) whether it is a fact that Government have decided to give ownership rights to the allottees/occupants of Nehru Nagar including Market Flats, a colony of DDA (Slums);
- (b) whether it is also a feet that, in the same colony, some houses were given to the employees of Housing Factory, on ownership basis on a total cost of Rs. 4000/- a few years back;
- (c) if so, whether the allottees of Nehru Nagar (Slums) colony including market flats are to be charged the same price for each house/flat, keeping in view the similar space and construction cost etc. in the country; and
  - (d) if not. what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH). (a) The Government has decided to give ownership rights to the allottees occupants of residential Slum Flats of Nehru Nagar excluding the commercial flats.

- (b) 144 flats were placed at the disposal of Delhi Administration for onward allotment to the employees of the Hindustan Housing Factory at a provisional cost of Rs. 5, 28. 349. 45 P in December, 1962.
- (c) and (d) AH the Slum rehousing flats constructed in Delhi under Slum Clearance Scheme including the Slum flats at Nehru Naga $_{\rm r}$  are to b $_{\rm e}$  liquidated as per the cost decided by the Govt, of India vide its order dt. 11-6-84.